



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : ११२/NGT-177/OA-294/2023

दिनांक ०५/०५/२०२३

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Status report in compliance to Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi Order dated 01.05.2023 in OA No-294/2023 Prasoon Pant & Anr. Versus State of U.P.

Respected Sir,

With reference to the above subject mentioned above the status report in compliance of Hon'ble National Green Tribunal order dated 01.05.2023 in OA No-294/2023 Prasoon Pant & Anr. Versus State of U.P. Status report is hereby submitted for kind perusal and necessary action please.

Enclosure: Status report.

Yours Sincerely

(Vikash Mishra)
Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
- 4- Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-१२V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 294 OF 2023**

IN THE MATTER OF:

Prasoon Pant & Anr

...Applicant

Versus

State of U.P.

...Respondent(s)

INDEX

S.No.	Description	Pg.No.
1.	Status Report in Compliance of Hon'ble National Green Tribunal's order dated 01.05.2023 in OA 294/2023	1-6
2.	<u>Annexure I</u> , Consent copy of Hotel Golden Tulip C-5, Sector – 18, Vasundhara	7-14
3.	<u>Annexure II</u> Consent copy of M/s Silver Spoon C-7, Sector – 18, Ghaziabad	15-22
4.	<u>Annexure III</u> Consent copy of M/s Hotel R.K. Residency, 2159, opp. Awas Vikas Complex, Sector 16A, Vasundhara, Ghaziabad	23-27
5.	<u>Annexure IV</u> Consent copy of M/s Hotel Mukut Regency, CC-1, Sector – 13, Vasundhara, Ghaziabad	28-32

6.	Annexure V Consent copy of M/s Hotel Banana Tree Plot No. Alpha, site – 4 Sahibabad, industrial area, Ghaziabad	33-37
7.	Annexure VI Consent copy of M/s Hollywood Dreams, Sector – 4, Vaishali, Ghaziabad	38-42
8.	Annexure VII Consent copy of M/s EDM mall, plot – 1, Kaushambi, Ghaziabad	43-50
9.	Annexure VIII Consent copy of M/s Signature Global Mall, Plot No. -6, Sector – 3, Vaishali, Ghaziabad	51-58
10.	Annexure IX Notice has been sent on 22.06.2023 for compliance of mandatory provisions.	59-60

FILED BY

Vikash MishraRegional Officer, UPPCB
Ghaziabad

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 294/2023****In the matter of:**

Prasoon Pant & Anr

...Applicant

Versus

Uttar Pradesh Control Board &Ors.

...Respondent(s)

STATUS REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD**WITH RESPECT TO ORDER DATED 01.05.2023****IT IS MOST RESPECTFULLY SHOWETH:**

1. That, The present application has been filed by the applicants under Sections 14 and 15 of the National Green Tribunal Act, 2010.
2. That, The applicants have averred that Ghaziabad is classified by Central Pollution Control Board (CPCB) as a “Critically Polluted Area” as rated by its Comprehensive Environment Pollution Index score and is also one of the “Non-Attainment Cities” wherein levels of PM10 from industrial and vehicular sources are amongst the highest in the country. Respondents no. 7 to 27 being hospitality entities are running full-fledged eateries and

restaurants and come under the purview of directions of this Tribunal given vide order dated 04.02.2021 passed in OA No. 400/2017 (Westend Green Farms Society vs. Union of India & others.), wherein Central Pollution Control Board (CPCB) was asked to come up with a set of directions for complying with environmental norms by such eateries, hotels, banquets and restaurants. Finally, under the directions of the CPCB, individual eateries & restaurants on roadsides—with a minimum seating capacity of 36 people—that could also be running in hospitality destinations such as hotels, banquets and malls etc or otherwise, are required to mandatorily seek and obtain an NOC/Consent to Establish of the UPPCB, in addition to a host of other environmental authorizations. As most of these establishments have food courts and restaurants—being in their nature of business—these dining-out outlets are required to have these environmental clearances, as directed by the Hon'ble Tribunal in aforementioned OA. The 21 hospitality establishments listed in the application are therefore in violation of the CPCB and UPPCB directions framed in the wake of Hon'ble NGT order in the aforementioned OA, as these do not have an NOC of the State Pollution Control Board. Being in the vicinity of national capital, hospitality industry of Ghaziabad sees a high footfall of around 40-50 lakhs people a month that could be generating lots of air and water pollution and misuse of already

stressed resources, such as groundwater. Hence, it becomes all-the-more important that business establishments strictly follow the environmental norms.

3. That, Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010: -

“...Let notices alongwith copies of the application and documents attached therewith be issued to the respondents no 1 and 2 requiring them to file their response/reply to the averments made in the application within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. remedial action by giving notice to/hearing the concerned officers of Municipal Corporation, Ghaziabad and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee...”

4. As per the OA no. 294 of 2023, the table below shows the status of the mentioned twenty nos. banquets, hotels and malls. The site has been checked and verified.

SL. No.	Name of the premises	Status of NOC / Consent	Remarks
1.	Hotel Golden Tulip C-5, Sector – 18, Vasundhara	Yes, upto 31-07-2023 (Annexure-1)	
2.	M/s Silver Spoon C-7, Sector – 18, Ghaziabad	Yes, upto 31-07-2025 (Annexure-2)	
3.	Hotel crystal palace 2163, sector 16A, Vasundhara, Ghaziabad	No consent	
4.	Hotel R.K. Residency, 2159, opp. Awas Vikas Complex, Sector 16A, Vasundhara, Ghaziabad	Yes, upto 31-07-2024 (Annexure-3)	
5.	Hotel Mukut Regency, CC-1, Sector – 13, Vasundhara, Ghaziabad	Yes, upto 31-03-2027 (Annexure-4)	
6.	Hotel Vintage Banquet, CP-5, Sector – 9, Vasundhara, Ghaziabad	No consent	
7.	Jaipuria Mall Ahinsa khand – 1, Indirapuram, Ghaziabad	No Consent	
8.	Eros Mall, Shakti Khand – 2 Indirapuram Ghaziabad	No consent	
9.	Hotel Banana Tree Plot No. Alpha, site – 4 Sahibabad, industrial area, Ghaziabad	Yes upto 31-07-2028 (Annexure-5)	
10.	Hotel Sunshine park, D-1, Chander Nagar Ghaziabad	No Consent	
11.	Galaxy mall, 64/5, Site – 4	No consent	

	Sahibabad, Ghaziabad		
12.	M/s Hollywood Dreams, Sector – 4, Vaishali, Ghaziabad	Yes , upto 31-3-2025 (Annexure-6)	
13.	Clarks Inn, 41, Kaushambi, Ghaziabad	No consent	
14.	EDM mall, plot – 1, Kaushambi, Ghaziabad	Yes upto 31-07-2023 (Annexure-7)	
15.	Mahagun Metro mall plot – 1, VC-3, Sector 3F, Gautam Palvi road, Vaishali Ghaziabad	No consent	
16.	Vaishali Inn, 339A, Sector – 4, Vaishali, Ghaziabad	No consent	
17.	Signature Global Mall, Plot No. -6, Sector – 3, Vaishali, Ghaziabad	Yes, upto 31-07-2023 (Annexure-8)	
18.	Shoprixx Mall, Plot -1, Kaling Marg, Sector -5, Vaishali, Ghaziabad	No consent	
19.	Ansal Plaza, Sector-1, Vaishali, Ghaziabad	No consent after 2014	
20.	Hotel Clarks Inn by apple tree, C-2, RDC, Ghaziabad	No consent	Hotel has started the conversion to commercial office

5. That, In case of non-availability of water/air without the consent of the U.P.

Pollution Control Board, against the project/hotel under Section 25/26 of the

5. That, In case of non-availability of consent to operate water & air from U.P. Pollution Control Board, notices has been issued against the project/hotel under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 on 22.06.2023(**Annexure-9**) for compliance of mandatory provisions.

The present status report may kindly be taken on record.



(D.D. Verma)
Lab Assistant



(Ankit Chaudhary)
Junior Engineer



(N.K. Pandey)
Assistant Environment Engineer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
125871/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 06/07/2021

To ,

Shri MIRZA NASEEM BEG
M/s IP CONSTRUCTIONS PVT LTD
GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD UP-
201010,GHAZIABAD,201010
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. IP CONSTRUCTIONS PVT LTD

Reference Application No. 11933709

Dated : 06/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s IP CONSTRUCTIONS PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 05/04/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2021.07.06
10:18:15 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel- 160 Rooms.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Set 380 KVA	HSD	1	Particulate Matter	As per CPCB norms.
2	DG Set 750 KVA	HSD	2	Particulate Matter	As per CPCB norms.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s IP CONSTRUCTIONS PVT LTD, Plot No. GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD for Hotel- 160 Rooms ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. Unit shall submit compliance above mentioned points on quarterly basis.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.07.06
10:18:39 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
125875/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 06/07/2021

To ,

Shri MIRZA NASEEM BEG
M/s IP CONSTRUCTIONS PVT LTD
GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD UP-
201010,GHAZIABAD,201010
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. IP CONSTRUCTIONS PVT LTD

Reference Application No :11933943

Dated :06/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. IP CONSTRUCTIONS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 05/04/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2021.07.06
10:16:50 +0530'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.IP CONSTRUCTIONS PVT LTD vide

Consent Order No. 11933943/ Water

Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Hotel- 160 Rooms.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	Drain	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	21.6 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s IP CONSTRUCTIONS PVT LTD, Plot No. GOLDEN TULIP HOTEL AND SUITS, 18/C-5, VASUNDHARA, GHAZIABAD for Hotel- 160 Rooms ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. Unit shall submit compliance above mentioned points on quarterly basis.

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.07.06
10:17:15 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

**Ref No. -
121507/UPPCB/Ghaziabad(UPPCBRO)/CTO/wat
er/GHAZIABAD/2021**

Dated : 19/03/2021

To ,

**Shri SONI KHEMANI
M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)
PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD. ,GHAZIABAD,201010
GHAZIABAD**

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SS COUNTRY WIDE HOTELS PVT LTD
(SILVER SPOON)**

Reference Application No :11388225

Dated :19/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/03/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2021.03.19
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For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)
vide

Consent Order No. 11388225/ Water

Dated : 19/03/2021

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	Drain	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	30.0 KLD

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON), PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD for BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. Unit shall submit outstanding fee of Rs.50000/- in Water CTO and Rs. 50000/- in Air CTO within a week. A/c details given below:- Beneficiary name -Regional officer, U.P. Pollution control board Ghaziabad. A/c number for Water consent-20372823556, A/c number for Air consent.- 20372823567

IFSC-ALLA0211870, Bank name:-Allahabad bank, Vashundara Ghaziabad

23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.03.19
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Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 121488/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 19/03/2021

To ,

Shri SONI KHEMANI
M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)
PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD. ,GHAZIABAD,201010
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON)

Reference Application No. 11385906

Dated : 19/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/03/2021 to 31/07/2025 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2021.03.19
13:17:08 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 19/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 500 KVA	HSD	1	Particulate Matter	AS PER E.P. Act
2	DG SET 250 KVA	HSD	2	Particulate Matter	AS PER E.P. Act
3	DG SET 125 KVA	HSD	3	Particulate Matter	AS PER E.P. Act
4	DG SET 62.5 KVA	HSD	4	Particulate Matter	AS PER E.P. Act

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SS COUNTRY WIDE HOTELS PVT LTD (SILVER SPOON), PLOT NO. C-7, SECOTR-18, VASUNDHARA, GHAZIABAD for BANQUET HALL FOR 800 PERSONS WITH 8 ROOMS ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
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11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
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15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
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19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
22. Unit shall submit outstanding fee of Rs.50000/- in Water CTO and Rs. 50000/- in Air CTO within a week. A/c details given below:- Beneficiary name -Regional officer, U.P. Pollution control board Ghaziabad. A/c number for Water consent-20372823556, A/c number for Air consent.-20372823567
IFSC-ALLA0211870, Bank name:-Allahabad bank, Vashundara Ghaziabad
23. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.03.19
13:17:21 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

182987/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 14/06/2023

To,

M/s

HOTEL RK RESIDENCY

plot no 2159 sector 16A vasundhara Ghaziabad 201012 near awas vikas complex,GHAZIABAD,201012

Application Id-
20862993

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL RK RESIDENCY** located at **plot no 2159 sector 16A vasundhara Ghaziabad 201012 near awas vikas complex,GHAZIABAD,201012**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **HOTEL RK RESIDENCY** granted for the period from **14/06/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL- 22 ROOMS	22	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3	Septic Tank	Sewar Line

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 82 KVA	AS APPROVED BY CPCB/CAQM	1	Particulate Matter	AS PER EP ACT. RULE

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 22 ROOM only
2. which is not adequate for current period. Unit shall deposit outstanding fee of Rs. 205000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control

Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.

3. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
4. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
5. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
11. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section 21/22 of air Act 1981 (as amended respectively).
12. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
13. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
14. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
15. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, E-waste (Management) Rules, 2016.
16. Industry shall not install any borewell without prior NOC of UPGDW.
17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
18. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
22. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164332/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 02/10/2022

To,

M/s

HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD**C-1 Sector 13, Vasundhara, Ghaziabad-201012,GHAZIABAD,**Application Id-
17795256

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD** located at **C-1 Sector 13, Vasundhara, Ghaziabad-201012,GHAZIABAD,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **HOTEL MUKUT REGENCY A UNIT OF JANKI MAHAL HOTELS PVT LTD** granted for the period from **15/09/2022 to 31/03/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	HOTEL CUM BANQUETS HALL	31	Numbers/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3	STP	Nagar Nigam STE (Sewar Line)

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	OIL & GREASE	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 125 KVA & 185 KVA	HSD	1&2	Particulate Matter	AS PER EP ACT. RULE

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for operation of HOTEL CUM BANQUETS - 31 ROOM only.
2. Unit shall deposit outstanding fee of Rs. 140000/- (Water & Air) CTO within 15 Days to Board account. A/c details given below: - Beneficiary name -U.P. Pollution Control Board A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name: -Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow failing which this consent shall be deemed cancelled.
- 3.
4. Unit should be operated in such a manner that it does not adversely affect the environment and the solid waste generated should be disposed in Eco friendly manner.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. Unit should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
8. Unit shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. Unit shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
10. Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
12. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section 21/22 of air Act 1981 (as amended respectively).
13. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
14. Unit shall submit the compliance of conditions within 01 month from receipt of this letter.
15. The board have right to modify any condition as & when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.
16. Unit shall comply with various Waste Management Rules as notified by Moef & CC i.e.. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, E-waste (Management) Rules, 2016.
17. Industry shall not install any borewell without prior NOC of UPGDW.
18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
19. The consent fee submitted to this office shall be verified by account section, if inadequate shall be submitted within one week, failing which this consent shall be deemed void.
20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. Unit shall comply with office Memorandum dated 27-02-2020 regarding stringent norms for abatement of pollution in CEPI areas.

UTSAV Digitally signed
by UTSAV
SHARMA
Date: 2022.10
11:11:41 +05'
SHARMA

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW.

REGIONAL OFFICER, GHAZIABAD



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184246/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 31/05/2023

To,

M/s

ANGEL PROMOTERS PRIVATE LIMITED

14/2 14/2A 14/18 14/19 And 14/19 Site IV Sahibabad
,GHAZIABAD,201010

Application Id-
21173610

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to ANGEL PROMOTERS PRIVATE LIMITED located at 14/2 14/2A 14/18 14/19 And 14/19 Site IV Sahibabad ,GHAZIABAD,201010. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ANGEL PROMOTERS PRIVATE LIMITED granted for the period from 30/05/2023 to 31/07/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Banquet Hall (60 Rooms)		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	52.0 KLD	STP	UPSIDC DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	<30mg/l
2	TSS (mg/L)	<100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 640 KVA	As per CAQM approved fuel	1	Particulate Matter	AS PER CPCB/CAQM NORMS
2	DG SET 62 KVA	As per CAQM approved fuel	2	Particulate Matter	AS PER CPCB/CAQM NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB/CAQM NORMS
2	2	Particulate Matter	AS PER CPCB/CAQM NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.
9. Decision on EC representation by Committee constituted at HO for EC assessment shall bound on Unit and EC shall be deposited within one month after issuing the EC letter/ on installment basis as directed, otherwise this consent deemed to be null and void.
10. Environmental compensation of Rs 5,80,000/- has been imposed by HO vide letter no. H-91732/C-1/Sa.-1190/2023 dated 10.04.2023. Ensure that the environmental compensation of Rs 5,80,000/- is deposited by the unit in the concerned account of the Board Headquarters within 03 months otherwise this consent deemed to be null and void.
11. This consent shall be subject to decision on recommendation made vide letter no. 40/C/A-569/2023 dated 05.04.2023.

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REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका स्थायीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

153666/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022 Date: 01/04/2022

To,

M/s

HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD)

Vaishali Metro Station, Side-A, Sector-4, Vaishali, Ghaziabad.,GHAZIABAD,201010

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the “Water (Prevention & Control of Pollution) Act, 1974” and under Section-21 of the “Air (Prevention & Control of Pollution) Act, 1981”

Consent No-15676410 Date-01/04/2022

CCA is hereby granted to **HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD)** located at **Vaishali Metro Station, Side-A, Sector-4, Vaishali, Ghaziabad.,GHAZIABAD,201010.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **HOLLYWOOD DREAMS (A UNIT OF GOLDEN LEAF COUNTY PVT. LTD)** granted for the period from **01/04/2022 to 31/03/2025** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 125.00 Lakhs**

S No	Product	Quantity	Unit
1	BANQUET HALL (700-750 PERSONS) & ROOMS- 06	0	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	88.0 KLD through Nagar Nigam STP	STP
Industrial	1.8 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	<30 mg/l
2	COD	<250 mg/l
3	TSS	<100 mg/l
4	Oil and Grease	<10 mg/l
5	pH	5.5 to 9

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 320 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	DG SET 320 KVA	HSD	2	Particulate Matter	AS PER CPCB NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

REGIONAL OFFICER, GHAZIABAD

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CEO-1, UPPCB, LCUKNOW

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REGIONAL OFFICER, GHAZIABAD

Annexure

Specific Conditions

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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REGIONAL OFFICER, GHAZIABAD



Annexure-VII
111

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 103270/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2020

Dated : 30/10/2020

To ,

**Shri LALIT GULATI
M/s M/s. CCPL DEVELOPERS PVT LTD (EDM MALL)
EDM MALL,KAUSHAMBI , DISTT GHAZIABAD,GHAZIABAD,
GHAZIABAD**

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. M/s. CCPL DEVELOPERS PVT LTD (EDM MALL)

Reference Application No. 9464986

Dated : 30/10/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M/s. CCPL DEVELOPERS PVT LTD (EDM MALL). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 06/09/2020 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Utsav Sharma
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by Utsav Sharma
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For and on behalf of U.P. Pollution Control Board

Regional Officer, Ghaziabad.

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UP Pollution Control Board, Lucknow

Regional Officer, Ghaziabad.

U.P. Pollution Control Board

Dated : 30/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of shopping Mall.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 1010 KVA	HSD	1	Particulate Matter	as per cpcb norms
2	DG SET 750 KVA	HSD	2	Particulate Matter	as per cpcb norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s. CCPL DEVELOPERS PVT LTD (EDM MALL), KAUSHAMBI , DISTT GHAZIABAD for Shopping mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.
21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2020.10.30
15:55:09 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board .

Regional Officer, Ghaziabad.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 103268/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2020

Dated : 30/10/2020

To ,

Shri LALIT GULATI
M/s M/s. CCPL DEVELOPERS PVT LTD (EDM MALL)
EDM MALL,KAUSHAMBI , DISTT GHAZIABAD,GHAZIABAD,
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. M/s. CCPL DEVELOPERS PVT LTD (EDM MALL)

Reference Application No :9464960

Dated :30/10/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. M/s. CCPL DEVELOPERS PVT LTD (EDM MALL) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 06/09/2020 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2020.10.30
15:56:17 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer, Ghaziabad.

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UP Pollution Control Board, Lucknow

Regional Officer, Ghaziabad.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.M/s. CCPL DEVELOPERS PVT LTD (EDM MALL) vide

Consent Order No. 9464960/ Water

Dated : 30/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Shopping mall.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	Drain	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	90.0 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s. CCPL DEVELOPERS PVT LTD (EDM MALL), KAUSHAMBI , DISTT GHAZIABAD for Shopping mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.
21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2020.10.30
15:56:38 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer, Ghaziabad.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
122973/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 15/03/2021

To ,

Shri LALIT AGGARWAL
M/s MS SARVPRIYA SECURITIES PVT LTD
Plot No. 6, Sector 3, Vaishali, Ghaziabad, UP,GHAZIABAD,201014
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MS SARVPRIYA SECURITIES PVT LTD

Reference Application No :11559725

Dated :15/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS SARVPRIYA SECURITIES PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/03/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Utsav Sharma
Digitally signed
by Utsav Sharma
Date: 2021.03.19
12:14:19 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

Enclosed : As above
(condition of consent):

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MS SARVPRIYA SECURITIES PVT LTD vide

Consent Order No. 11559725/ Water

Dated : 15/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Commercial Mall.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	Drain	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	55.0 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SARVPRIYA SECURITIES PVT LTD, Plot No. 6, Sector 3, Vaishali, Ghaziabad for Commercial Mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.
21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Sharma Date: 2021.03.19
12:14:45 +05'30'

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 122952/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 15/03/2021

To ,

Shri LALIT AGGARWAL
M/s MS SARVPRIYA SECURITIES PVT LTD
Plot No. 6, Sector 3, Vaishali, Ghaziabad, UP,GHAZIABAD,201014
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MS SARVPRIYA SECURITIES PVT LTD

Reference Application No. 11553985

Dated : 15/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS SARVPRIYA SECURITIES PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/03/2021 to 31/07/2023 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.03.19
12:11:21 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER, GHAZIABAD

**Enclosed : As above
(condition of consent):**

Copy to: CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

U.P. Pollution Control Board

Dated : 15/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Commercial Mall.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 750 KVA	HSD	1	Particulate Matter	AS PER E.P. Act
2	DG SET 450 KVA	HSD	2	Particulate Matter	AS PER E.P. Act

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is being granted to M/s SARVPRIYA SECURITIES PVT LTD, Plot No. 6, Sector 3, Vaishali, Ghaziabad for Commercial Mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.
2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO₂ - 80 g/m³; NO_x - 80 g/m³, PM_{2.5} - 60 g/m³ ; PM₁₀ – 100 g/m³ ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.
21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed

by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

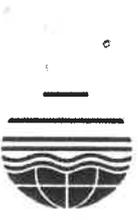
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

Issued with the permission of competent authority .

Utsav Digitally signed
by Utsav Sharma
Date: 2021.03.19
12:11:37 +05'30'
Sharma

For and on behalf of U.P. Pollution Control Board .

REGIONAL OFFICER, GHAZIABAD



क्षेत्रीय कार्यालय—उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 478/1104-23/2023
सूची संलग्न

दिनांक : 21/06/2023

विषय: जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26, वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के आज्ञापक प्राविधानों के अनुपालन के संबंध में।

उपरोक्त विषयक संदर्भित अधिनियमों का संदर्भ ग्रहण करने का कष्ट करें। कार्यालय अभिलेखानुसार आप द्वारा परियोजना/संस्था संचालन हेतु राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये जाने हेतु आवेदन प्रेषित नहीं किया गया है। ज्ञातव्य है कि राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना इकाई का संचालन किया जाना अवैधानिक है।

अतः आपको निर्देशित किया जाता है कि पत्र प्राप्ति के एक सप्ताह के अंदर उपरोक्त वर्णित अधिनियमों के प्राविधानों का अनुपालन एवं सहमति जल/वायु हेतु उद्योग बन्धु की वेब साइट निवेश मित्र (<http://niveshmitra.up.nic.in>) पर आन लाइन आवेदन करना सुनिश्चित करें, तथा स्थापित जल एवं वायु प्रदूषण नियंत्रण व्यवस्था का प्रभावी रूप से संचालन सुनिश्चित करें। कृपया नोट करें कि बोर्ड निर्देशों एवं उपरोक्त वर्णित अधिनियमों के प्राविधानों का अनुपालन न किये जाने की दशा में परियोजना/संस्था के विरुद्ध उपरोक्त अधिनियमों के प्राविधानों के अन्तर्गत कृत कार्यवाही जिसमें परियोजना/संस्था की बन्दी भी सम्मिलित है का समस्त उत्तरादायित्व स्वयं परियोजना/संस्था स्वामी का होगा।


(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:

मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।


क्षेत्रीय अधिकारी

SL. No.	Name of the premises
1.	Hotel crystal palace 2163, sector 16A, Vasundhara, Ghaziabad
2.	Hotel Vintage Banquet, CP-5, Sector – 9, Vasundhara, Ghaziabad
3.	Jaipuria Mall Ahinsa khand – 1, Indirapuram, Ghaziabad
4.	Eros Mall, Shakti Khand – 2 Indirapuram Ghaziabad
5.	Hotel Sunshine park, D-1, Chander Nagar Ghaziabad
6.	Galaxy mall, 64/5, Site – 4 Sahibabad, Ghaziabad
7.	Clarks Inn, 41, Kaushambi, Ghaziabad
8.	Mahagun Metro mall plot – 1, VC-3, Sector 3F, Gautam Palvi road, Vaishali Ghaziabad
9.	Vaishali Inn, 339A, Sector – 4, Vaishali, Ghaziabad
10.	Shoprixx Mall, Plot -1, Kaling Marg, Sector -5, Vaishali, Ghaziabad
11.	Ansal Plaza, Sector-1, Vaishali, Ghaziabad
12.	Hotel Clarks Inn by apple tree, C-2, RDC, Ghaziabad